

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15-12-2021 AT 10:30 A.M THROUGH
VIDEO CONFERENCING:

PRESENT: JUSTICE (RETD.) SMT. S. RAMATHILAGAM, MEMBER (JUDICIAL)
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL))

APPLICATION NUMBER : RST.A/7(CHE)/2021
PETITION NUMBER : CP(IB)/44(CHE)/2021
NAME OF THE PETITIONER : Billerudkorsnas AB (publ)
NAME OF THE RESPONDENTS : Grand Paper & Boards Pvt Ltd
UNDER SECTION : Rule 48(2) of NCLT Rules, 2016

(115) RST.A/7(CHE)/2021 IN CP(IB)/44(CHE)/2021

ORDER

Learned Counsel Mr. Vinayak Srivatsa for the Applicant is present.

Learned Counsel Mr. Anuj Garg for the Respondent is present.

Both the Counsels stated that joint memo of settlement has been submitted on behalf of the Applicant and the Corporate Debtor. The same is taken on record.

Based on the above, RST.A/7(CHE)/2021 is hereby **dismissed as withdrawn**.

-Sd-

B. ANIL KUMAR
MEMBER (TECHNICAL)

-Sd-

Justice (Retd.) S. RAMATHILAGAM
MEMBER (JUDICIAL)